

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1051 OF 2018 IN
APPEAL NO. 184 OF 2017 &
IA NOS. 404 & 648 OF 2017**

Dated: 7th August, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Independent Power Producers Association of India Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant Kumar
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. Hasan Murtaza
h/f Mr. Buddy A. Ranganadhan for R-1
Ms. Rimali Batra for R-2

ORDER

IA No. 648 of 2017

(Appln. for filing additional documents)

We have heard learned counsel for the parties. Having heard learned counsel for the parties and for the reasons stated in the application, this application is allowed.

IA No. 1051 of 2018

(Appln. for early hearing)

List the matter on **13.08.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**